

ITEM NO.10

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 1444/2023

PRAYAS JUVENILE AID CENTRE (JAC) SOCIETY Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(FOR ADMISSION and IA No.268030/2023-EARLY HEARING APPLICATION )

Date : 08-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Ms. Mohini Priya, AOR  
Mr. Rajan Raj, Adv.  
Ms. Aishwarya Sinha, Adv.  
Ms. Eka Kumari Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 The petitioners have an efficacious alternate remedy of moving the appropriate High Court under Article 226 of the Constitution.
- 2 Hence, we relegate the petitioner to the remedy under Article 226 of the Constitution.
- 3 The Writ Petition is accordingly disposed of.
- 4 Pending applications, if any, stand disposed of.

(GULSHAN KUMAR ARORA)  
AR-CUM-PS

(SAROJ KUMARI GAUR)  
ASSISTANT REGISTRAR